

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 03/Chd/Pb/2018**

**Under Sections 241 & 242 read  
with Sections 58 & 59 of the of the  
Companies Act, 2013.**

In the matter of :

Jiwan Kumar Bansal

.....Applicant.

Vs.

Ganpati Townships Limited & Ors.

.....Respondents.

Present: Mr. Anand Chhibbar, Sr. Advocate with Mr. Karanveer Jindal, Advocate and Mr. Mast Ram & Mr. Nitin Kumar, both Practising Company Secretary for applicant.  
Mr. Gaurav Chopra, Advocate for respondents No. 1-3.

Mr. Anand Chhibbar, Sr. Advocate *inter alia* contends that no notice of the meetings of Board of Directors or the meetings of members was ever served upon the petitioner. Notice of this petition to the respondents for 27.02.2018. Mr. Gaurav Chopra, Advocate representing respondent Nos. 1-3 is present and accepts notice on their behalf. Mr. Gaurav Chopra has filed Memo of Appearance and seeks time to file Power of Attorney along with resolution of Board of Directors of respondent-company and reply/objections. Notice to rest of the respondents be collected from the Registry and petitioner to send the notices to them by Speed Post immediately and to file affidavit of service along with postal receipts and tracking reports at least three days before the date fixed. The reply/objections by the respondents, if any, be filed at least a week before the date fixed with copy advance to the counsel opposite.

Learned counsel for the respondents No. 1 to 3 submits that the respondents undertake not to remove the petitioner as Director of the company

or to change the share holdings or to alienate the immovable property and assets of the company till the next date of hearing.

Similarly, learned Senior Counsel for the petitioner submits that the petitioner also undertakes not to hold meeting on 17.1.2018 which he earlier proposed till the next date of hearing. The learned Senior Counsel further submits that the petitioner would also not send any further letters to the Financial Institutions asking them to freeze the accounts. These undertakings are taken on record.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

January 12, 2018  
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